

ITEM NO.54

COURT NO.2

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 22665/2022

[Arising out of impugned final judgment and order dated 06-08-2020 in MFA No. 3152/2016 passed by the High Court of Karnataka at Bengaluru]

RANJITA D S & ORS.

Petitioner(s)

VERSUS

THE DIVISIONAL MANAGER UNITED INDIA INSURANCE CO LTD &
ANR.Respondent(s)

Date : 23-01-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :

Ms. Supreeta Sharanagouda, AOR
Mr. Sharanagouda Patil, Adv.

For Respondent(s) : Mr. Kailash Prashad Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the present petition on 30th January, 2026

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR